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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. No. 1258/98

New Delhi : this the 13 day of May, 1999.

HON'BLE M.R.S.R. ADIGE VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

1. Shri R.N.S. Dinkar,

Asstt. Signal & Tele Communication
Engineer,

MUM/ Northern Railway,

DRM Office,
State Entry Road,
New Delhi.

2. Indian Railway Promotee Officers'

Federation,
(Represented by K. Hasan, Secy.
General),

268, Rail Bhawan,
New Delhi - 001

..... Applicants.

(By Advocate: Shri S.P. Singha).

Versus

1. Union of India,
Ministry of Railways,
through

The Secretary,
Ministry of Railways,
Railway Board,
Rail Bhawan,
New Delhi - 001

2. The General Manager,
Northern Railway,

Baroda House,
New Delhi - 001

.... Respondents.

(By Advocate: Shri O.P. Kshetriya).

ORDER

HON'BLE M.R.S.R. ADIGE VICE CHAIRMAN (A).

Heard.

2. Applicants' prayer in Relief para 8(1) that Railway Board's order dated 6.11.95 (Annexure-A1) which gives effect to the new scale of pay Rs.2375-3750 to Group 'B' service in Indian Railways retrospectively w.e.f. 30.7.93 be quashed, and to make the order effective from the date of issue of the letter viz.

(8)

6.11.95 fails for the reason that this scale has been fixed pursuant to the CAT PB order dated 30.7.93 in OA No.731/87 and para 25 of that order specifically states that the new scale would be applicable from the date of the judgment. Against that order an SLP was filed in the Hon'ble Supreme Court which was dismissed on 18.4.94 and a review petition was also dismissed on 3.5.95. Under the circumstance the order dated 30.7.93 has become final.

3. As relief para 8(i) fails, relief paras 8(ii) and 8(iii) which are consequential, also fail.

4. The OA is dismissed. No costs.

Lakshmi
(MRS. LAKSHMI SWAMINATHAN)
MEMBER(J)

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(S. R. ADIGE)
VICE CHAIRMAN (A).

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